

Office of Addl. District & Sessions Judge, Chandernagore, Hooghly.

Office Order No. 30/2-V

Dated: 18-05-2020

In continuation of my earlier order no. 30/V dated 15-05-2020 and in the event of considering the distance of time taken in between the Chandernagore Court to Hooghly District Judges Court at Hooghly Sadar Sub-Division, delay of sitting of the vacation court of Chandernagore at Hooghly Sadar Sub-Division on 21-05-2020 and placing of one vehicle for the Judicial Officer and the Staffs on that date, the undersigned has determined to place an another vehicle for the convenience of the Judicial work and accordingly, an another vehicle is placed for taking the case records as well as the duty of to and fro journey of deputed staffs members of Judgeships on 21-05-2020 from their respective place of residence to Hooghly Sadar Sub-Division and from the Court of Hooghly Sadar Sub-Division to their respective residence mentioned herein below for the smooth functioning of the Judicial work in terms of the order no. 124 dated 14-05-2020 of District Judge, Hooghly.

The vehicle no. WB-25B 4190 of the owner Biswanath Mondal is placed for the duty of Judicial Officer namely Shri Abhiram Barman, Addl. District & Sessions Judge, FTC, Chandernagore, Hooghly on 21-05-2020. He is directed to contact with the Officer for his duty.

In the event of any owner cum driver of the vehicle is found absent or failed to report to duty on the respective date/dates or on any date or dates, it is the sole responsibility or liability of he driver or owner of the vehicle himself or herself to make an alternative arrangement to place any other suitable vehicle so that no inconvenience is caused in attending the duty of the Staff members in any manner whatsoever.

Accordingly, the earlier order no. 30/V dated 15-05-2020 is further modified to this extent keeping other things unchanged in the said order. This order is a part of the previous order no. 30/V dated 15-05-2020.

Below mentioned driver is directed to report Shri Chanchal Biswas, Sheristadar, Civil Judge(Jr. Divn.), Addl Court, Chandernagore , Hooghly for his duty on 21-05-2020.

Inform all concerned accordingly. This order can be viewed or downloaded by logging in to the website <https://districts.ecourts.gov.in/hooghly> or District Website Hooghly.

Sl.No.	Name of Driver/Owner	Phone Number	Vehicle Number	Date/Dates
1.	Kachi Chandra	8583810170	WB15A 5097	21-05-2020

Sd/-Nandadulal Kalapahar.
Addl. District. & Sessions Judge,
Chandernagore, Hooghly, -Cum-
Chairman, Vehicle Committee,
Chandernagore, Sub-division Court.

Office of Addl. District & Sessions Judge, Chandernagore, Hooghly.

Letter No(s). 490 -493

dated 18 -05-2020

Copy to :

1. Addl. District & Sessions Judge, Fast Track Court, Chandernagore for information and taking necessary action .
2. ACJM, Chandernagore, Hooghly for information and taking necessary action.
3. Civil Judge (Jr. Divn.), 2 nd Court, Chandernagore, Hooghly for information and taking necessary action.
4. Drivers for information and taking necessary action

Nandadulal Kalapahar

Addl. District & Sessions Judge,
Chandernagore, Hooghly.